

SUMAN KUMAR AGARWAL
Insolvency Professional

IP Reg.No. IBBI/IPA/001IP-P00913/2017-18/11519

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28/05/2019

To,
The Registrar,
National Company Law Tribunal
Kolkata Bench.
5, Espalande Row (West),
Kolkata-700001.

Dear Sir

Ref:- Oriental Bank of Commerce Vs Kolkata Conductor and Cables Private Limited – NCLT/KB/4209 dated 12/03/2019

Kolkata Conductor and Cables Private Limited (Under Liquidation)

Sub.: List of Stake Holders to be filed by Liquidator under regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

The Hon'ble NCLT vide its Order dated 13.03.2019 has appointed the undersigned as Liquidator for Kolkata Conductor & Cable Pvt. Ltd – In Liquidation.

As per the provisions of Regulation 31 of IBBI (Liquidation Process) Regulation, 2016, the liquidator is required to prepare and file the list of Stakeholders with the Adjudicating Authority within 45 days from the last date of receipt of claims which was 14.04.2019 , however we have received claim from financial creditor i.e. Oriental Bank of Commerce on 24.04.2019. Further clarifications/documents /details are still awaited from stakeholder which may have a significant bearings on the enforceability of all or any such securities mortgaged or charged to stakeholder.

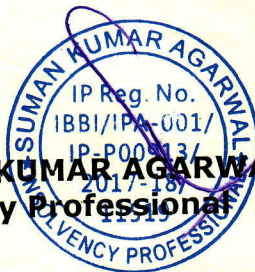
Accordingly, the undersigned is filing the List of Stakeholders with required details as per the said regulations including proofs for admitted claims.

You are requested to take the said list on record and oblige.

Thanking you.

Sincerely,

(SUMAN KUMAR AGARWAL)
Insolvency Professional



प्राप्ति/Received.. 28-5-19-12.30 P
राष्ट्रीय कम्पनी विधि अधिकरण
National Company Law Tribunal
कोलकाता बेंच/Kolkata Bench
निहित सत्यापित नहीं/Contained not verified

List of Stakeholders in the matter of M/s. Kolkata Conductor and Cables Pvt. Ltd. - In Liquidation

Sr No	Name of the Financial Creditor	Address	Claim On Account of	Amount Claimed (Amount in Rs.)	Amount Admitted (Amount in Rs.)	Status of Admitted /Rejected	Reason for Change in Admitted from Claimed Amount	Secured/Unsecured	
1	Oriental Bank of Commerce (Identification No Sol Id 2251) PAN No. AAACCO019 1M	Mid Corporate Branch, P - 22 Bondel Road, 1st Floor, Kolkata - 700 019	Working capital Limit and Term Loan(Including Interest accrued till 31.03.2019)	24,51,70,597.32	24,51,70,597.32	Full	NIL	Secured	<p>For Working Capital Limits :</p> <p>1 Hypothecation of stock of Raw Material, Stock-in-process, finished Goods, Receivables and all other current assets.</p> <p>(2) Counter Guarantee of the Borrower.</p> <p>(3) Documents of title to goods in case of LC on DA Basis and hypothecation change over the goods in case LC on DA basis and document shall be delivered against Trust Receipts</p> <p>FOR TERM LOAN:</p> <p>(4) Hypothecation of Plant & Mochineries and Fixed Assets created out of term Loan.</p> <p>COLLATERAL:</p> <p>(1) Equitable Mortgage of the Factory land and Building situated at Mouza NimakpoklamDog No 143,144,146, Khatian No 98, Touzi No 1298/2833 J L No1 R S No KGD 4, P.S. Tiljala, Ward No 57, KMC, Kolkata - 700105, Total Area 20 Kottans 9 Chittak and 18 Sq Feet standing in the name of NAMPA ELECTRICALS PVT LTD.</p> <p>(2) Hypothecation of Entire Fixed Assets of the company.</p> <p>(3) Personal Guarantee of Shree Manoj Kumar Singh having FNW of Rs 2.46 Crore as on 31.03.2013</p> <p>(4) Personal Guarantee of Shree Prankaj Kumar Singh having FNW of 0.93 Crore as on 31.03.2013.</p> <p>(5) Corporate Guarantee of M/S Nampa Electriccis Pvt Ltd having TNW of 38.85 crores as on 31.03.2013(Refre Note-1)</p>
2	Oriental Bank of Commerce (Identification No Sol Id 2251) PAN No. AAACCO019 1M	Mid Corporate Branch, P - 22 Bondel Road, 1st Floor, Kolkata - 700 019	Cost of CIRP Process till 24.04.2019	6,02,720.00	6,02,720.00	Full	NIL	Unsecured	NIL
Total				24,57,73,317.32	24,57,73,317.32	Full	NIL	Secured	



List of Stakeholders in the matter of M/s. Kalsita Conductor and Cables Pvt. Ltd. - In Liquidation

Sr No	Name of the Financial Creditor	Address	Claim On Account of	Amount Claimed (Amount in Rs.)	Amount Admitted (Amount in Rs.)	Status of Admitted /Rejected	Reason for Change in Admitted Amount from Claimed Amount	Secured/Unsecured
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Note :- 1. Enforceability of Corporate Guarantor of M/s Haryana Electric Private Limited, M/S Nampa Steels Private Limited, M/S M.B. Vanijya Private Limited, M/S Eros Merchant Private Limited) is subject to the stakeholder providing requisite documents and supporting which are still pending. Further it appears that M/s Haryana Electric Pvt Ltd, Nampa Steels Pvt Ltd and M.B. Vanijya PVT Ltd are all merged into Nampa Steel and Power Ltd. If so execution of fresh set of documents with the final merged company, together with final merger order is still awaited.

Note :- 2. In addition to the above information following documents/clearances/explanation pending with stakeholders which may have a significant bearings on the overall enforceability of security/collateral security are not available and could not be provided so far by stakeholder.

- c) Latest Assets – Liabilities statement of all Corporate Guarantor(M/s Haryana Electric Private Limited, M/S Nampa Steels Private Limited, M/S M.B. Vanijya Private Limited, M/S Eros Merchant Private Limited) / Personal Guarantor (Mr. Manoj Kumar Singh and Mr. Pankaj Kumar Singh).
- d) KYC document of Personal Guarantor/ director of borrowing entity as well as corporate guarantee entity. (Pan & Aadhar card) as well as Corporate Guarantor company (Pan and Certificate of Incorporation)
- e) Latest Legal Search report and Valuation report in respect of EM of the factory land and building situated at Mouza Nimakpoktam, Ddg Nos. 143, 144, 146 Khaitan No. 98, Touzi No. 1298/ 2833 J.L No. 1, R.S. No. KGD 4, P.S Tiljala Ward No. 57, KMC Kolkata-700105 addressing 20 Kottah 9 Chittak and 18 Sq. Ft. Standing in the name of M/S Harna Electric Pvt. Ltd. along with vetting certificate from legal retainer of the bank as per clause 6 of special terms and conditions of sanction letter bearing no. CN/ L/1101/656/2-12-13 dated 28.02.2013.
- f) Cersai Registration of Moveable / Im-movables assets of the company as well as their parties.
- g) Copy of Chg-1 in respect of security along with ROC Search Report
- h) Pursuant to your sanction letter CN/1069/Loan/339/2014-15 dated 17.05.2014 –Clause 3. Lease Agreement for NH6 Chamraill Premises.

